

THE AIRCRAFT (AMENDMENT) ACT, 1988

No. 50 OF 1988

[23rd September, 1988.]

An Act further to amend the Aircraft Act, 1934.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Aircraft (Amendment) Act, 1988.

Amend-
ment of
Act 22 of
1934.

2. In section 10 of the Aircraft Act, 1934, after sub-section (1), the following sub-sections shall be inserted, namely:—

“(1A) if any person contravenes any provision of any rule made under clause (qq) of sub-section (2) of section 5 prohibiting the slaughter and flaying of animals and of depositing rubbish, filth and other polluted and obnoxious matters within a radius of ten kilometres from the aerodrome reference point, he shall be punishable with imprisonment which may extend to one year, or with fine which may extend to two thousand rupees, or with both.

(1B) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, an offence referred to in sub-section (1A) shall be cognizable.”.

2 of 1974.